

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

OA No 165 OF 2023

IN THE MATTER OF:

**Pilli Surendra Babu,
Andhra Pradesh.**

..... Applicant

Vs

Union of India and Others

.... Respondents

REPORT FILED BY THE COLLECTOR 15th RESPONDENT

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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Report in OA No:165 of 2023 filed by Sri Pilli Surendra Babu with regard to Illegal Mining of gravel,clay and boulders in around kotturu reserve forest area, Vijayawada Rural Mandal, NTR District.

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It is submitted that, the Hon'ble NGT In OA No:165 of 2023 Dated:20.11.2023 has Issued orders to filed Independent report in the matter. In this connection the District Mines & Geology Officer, Vijayawada NTR District has been instructed to submit action taken report on illegal Mining of Gravel, Clay and boulders are being carryout in and around kotturu reserve forest area, Vijayawada rural mandal, NTR District.

In this regard one meeting was conducted on 14.09.2023 at 5.00 P.M., at Spandana Meeting Hall, O/o. Collectorate, NTR District, Vijayawada, on Adverse News Item published on 14.09.2023 in Eenadu and Andhra Jyothi Daily News Papers with a caption " Akarama Mining Nijame" with Police, Revenue and Mining Officials and decided that certain check posts have to be established in the following areas to curb illegal mining for implementing the orders of the Hon'ble Green Tribunal, New Delhi. Details as follows ;

1. Medara Petrol Bunk,
2. Gubbala gattu in Pathapadu Village,
3. Near Hanuman Temple, Polavaram Canal
4. Velagaleru Village of G.Konduru mandal.

Hence, a letter was addressed to the MPDO & DPO, Vijayawada with a request to arrange necessary infrastructure i.e., small shed, fan, light and camera for establishing and facilitate the Check Posts and they are agreed to arrange the same.

In the reference 8th cited, the Deputy Director, Mines and Geology, Vijayawada has reported that the Asst. Director of Mines & Geology, Vijayawada has issued Show Cause Notices to the culprits, who were involved in the illegal excavation and transportation of Gravel in the respective areas of Kothuru, Tadepalli and Vemavaram Villages, Vijayawada Rural Mandal, N.T.R. District under Rule 26 of the APMMC Rules, 1966. The petitioner has also filed a writ Petition before the Hon'ble High Court vide W.P(PIL).No. 19 of 2023 with a request to direct the Respondent authorities to forthwith take steps to stop the Illegal Mining activity conducting on the bunds of Polavaram Right Canal in united Krishna District. The Hon'ble High Court has issued interim Orders on 06.03.2023 in the WP.No. 19 of 2023 filed by Sri Pilli Surendra Babu and operative portion of the order is as follows:

"Heard the learned council for the petitioner. Issue notices to the respondents returnable in four weeks personal notice is also permitted. Respondent 10 and 11 shall file a counter(s) along with comprehensive report on the issue of illegal Mining over the subject area by the next date of hearing. Meanwhile respondent No:10 (Principal Secretary Water Resource Department, Secretariat, Velagapudi) and 11 (The Water Engineer-in-Chief, Irrigation, Water Resource Department, Vijayawada) shall ensure that there is no illegal mining on the bunds of Polavaram Right Canal in united Krishna District".

Further, The Asst. Director of Mines and Geology, Vijayawada has submitted a detailed action taken report on the alleged area and issued show cause notices and demand notices as follows.

Sl. No	Village	No of persons involved in illegal and Excavation and Transportation of Gravel	No of Show Cause Notices issued	No of Show Cause Notices Received	No of Demand Notices Issued	No of Demand Notices served through special messenger	Quality arrived in Cum	Penalty levied in Rs.
1	Kothuru, Tadepalli, Vemavaram & Polavaram Canal	86	86	86	86	86	1054072	590843040
2	Velagaleru	89	89	89	89	89	565352	313075359
Total		175	175	175	175	175	1619424	903918399

Further, the Deputy Director of Mines and Geology, Vijayawada has reported that the Asst. Director of Mines and Geology, Vijayawada issued Demand notices to the culprits for a tune of Rs.90,39,18,399/-. If the culprits failed to pay the demanded amounts necessary action will be initiated under R.R.Act to recover the demanded amounts.

Temporary Permits:-

Name of the TP Holder	Mandal	Village	Extent	Sy.No	Quality in Cum
M/s. Meil Vijayawada By pass Road Ways Pvt Ltd	Vijayawada Rural Mandal	Kothuru	3.00	34,34/1C	37,350

M/s. Meil Vijayawada By pass Road Ways Pvt Ltd	Vijayawada Rural Mandal	Kothuru	1.574	39/9,39/10 ,39/12,& 40/12	94,440
M/s. Meil Vijayawada By pass Road Ways Pvt Ltd	Vijayawada Rural Mandal	Kothuru	0.59	210	33240
Chanumolu Sucharitha	G.Konduru	Velagaler u	0.74	443(P)	3200

Quarry lease areas:-

The following Gravel quarry leases at G. Konduru and Vijayawada Rural Mandal NTR District:

Name of the Lessee	Mandal	Village	Extent	Sy.No
Veerapaneni prabhakar	G.Konduru	Velagaleru	0.83	522/(F)P. 522/G,523/B
Devagiri Omkar Reddy	Vijayawada Rural	Pathapadu	1.519	38/2C, 2D & 2E
Sri Savaram Koteswara Rao	Vijayawada Rural	Pathapadu	0.517	1-Feb
Gopu Seshu Vani	Vijayawada Rural	Pathapadu	0.405	211/3A(P)
Devagiri Sankar Reddy	Vijayawada Rural	Pathapadu	1.08	38/2F, 38/3

Further, the Asst. Director of Mines & Geology, Vijayawada vide Ir No: 3598/Vig/2023 Dt: 18.03.2023 requested the District Registrar, Vijayawada, NTR District to block / hold the land registrations of defaulters who were involved in the illegal excavation and transportation of Gravel. The District Vigilance Squad (DVS), erstwhile Krishna and technical staff of O/o the District Mines and Geology Office, Vijayawada have inspected and conducted route check in and around alleged areas of Kothuru Tadepalli, Velagaleru and Vemavaram etc., and Collected penalty on illegal transportation an amount of Rs.57,88,778. The District Vigilance Squad, erstwhile Krishna technical staff of O/o the District Mines and Geology, Vijayawada regularly keep watch and ward over the said subject areas and taking all possible measures to curb illegal excavation and transportation of Gravel.

Accordingly, steps are being taken by the departments i.e., Revenue, Mines and Geology etc., in coordination with each other to curb illegal

mining in Vijayawada Division. Further, it is submitted that vide 9th reference cited Proceedings also issued to initiate RR Act immediately to recover the demanded amounts.

In view of the above facts, it is prayed that the Hon'ble Tribunal may be pleased to consider the above report and dismiss the above OA or pass such an order/Orders as deemed fit.

This is submitted for favour of kind information.



Collector & District Magistrate
NTR District.

